

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.256 - IA 18 of 2019 in Cont.A 5 of 2018
ITEM No.257 - Cont. A 5 of 2018
in

TP 52 of 2016 with TP 52 of 2016 (New)
CA 320 of 2013 with CP 122 of 2013 (Old)

Proceedings under Section 397-398 of Co. Act 1956

IN THE MATTER OF:

Kamlesh Thakurbhai Shah & Ors
V/s
Amita Hemant Shah & Ors

.....Applicant

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Piyush Luktuke, Adv. a.w Mr. Hardik Paranjape, Adv
in IA 18 of 2019 in Cont.A 5 of 2018
Malgaonkar Shah & Co in Cont. A 5 of 2018
For the Respondent : Mr. Rajiv Chawla, Adv. i/b Mr. Arjun Sheth, Adv.

ORDER

IA 18 of 2019 in Cont.A 5 of 2018 & Cont. A 5 of 2018

List for further consideration on 04.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)